

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 254/GT/2013

Date: 31.12.2013

To

Executive Director (Commercial)  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

**Subject: Petition for Revision of Tariff of Feroz Gandhi Unchahar TPS Stage-III (210 MW) for the Period 2009-14 after Truing Up Exercise-Petition No. 254/GT/2013.**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 14.1.2014:

**Actual/ Projected expenditure during 2009-14:**

2. The actual additional capital expenditure claimed by the petitioner is at variance with actual / projected capital expenditure allowed vide order dated 25.5.2012 of the Commission on the following count:

- (a) **RCC paving and CLSM stage-III:** Actual capital expenditure claim of ₹ 111.00 lakh as against actual capital expenditure of ₹ 117.78 lakh allowed during 2009-10.
- (b) **Ash Management Complex Gate:** Actual capital expenditure claim of ₹ 74.63 lakh as against actual capital expenditure of ₹ 75.33 lakh allowed during 2010-11.
- (c) **MPP- Wet Ash Disposal System:** Actual capital expenditure claim of ₹ 7.61 lakh as against Zero projected during 2012-13, thereby increase in the total claim to ₹ 94.78 lakh from ₹ 87.17 lakh.
- (d) **Balance Works:** Actual capital expenditure claim of ₹ 8.60 lakh as against actual capital expenditure of ₹ 7.55 lakh allowed during 2009-10.

Detailed reasons for the deviation from original estimates in additional capital expenditure on the above assets/works, shall be submitted.

**New Claim**

3. **X-ray baggage Inspection under the Regulation 9(2)(ii):** The petitioner has claimed additional capital expenditure of Rs. 28.62 lakh toward installation of X-ray baggage inspection during 2011-12 under the Regulation 9(2)(ii) i.e. change-in-law. Documentary evidence in support of the claim under change-in-law in clear terms, shall be submitted.
4. Clarification/confirmation that all actual additional capital expenditures incurred during 2009-10, 2010-11, 2011-12 and 2012-13 are the final payments made and there is no balance payments outstanding, shall be submitted.
5. Certification that all the assets of the gross block as on 31.03.2009, 31.03.2010, 31.03.2011 and 31.03.2012 are in use. If any asset has been taken out of service from the gross block, then the same should be mentioned along with the date of putting the asset to use and the date of taking out from the service and also depreciation recovered.
6. Year-wise details of spares and MBOA items which have been de-capitalized and sought to be excluded. The date of putting the asset to use and the date of taking out from the service along with depreciation recovered.
7. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)  
Deputy Chief (Law)